

<b>FORM A</b>		
<b>PUBLIC ANNOUNCEMENT</b>		
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)		
<b>FOR THE ATTENTION OF THE CREDITORS OF RSI PRIVATE LIMITED</b>		
<b>RELEVANT PARTICULARS</b>		
1.	Name of corporate debtor	RSI PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	8th January, 1958
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Company - Kolkata
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U51909WB1958PTC023703
5.	Address of the registered office and principal office (if any) of corporate debtor	138, Biplabi Rash Behari Basu Road, Kolkata, West Bengal, India, PIN - 700001
6.	Insolvency commencement date in respect of corporate debtor	24th April, 2024
7.	Estimated date of closure of insolvency resolution process	21st October, 2024
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Name : Mr. Pratap Mukherjee Registration No : IBBI/IPA-001/IP-P02515/2021-22/13851
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: 27A, Bhattacharjee Para Road, Paschim Barisha, P.O. - Thakurpukur, Kolkata - 700063, West Bengal Email : <a href="mailto:pratapmukherjee62@gmail.com">pratapmukherjee62@gmail.com</a>
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: 27A, Bhattacharjee Para Road, Paschim Barisha, P.O. - Thakurpukur, Kolkata - 700063, West Bengal Email : <a href="mailto:ibc.rsip ltd@gmail.com">ibc.rsip ltd@gmail.com</a>
11.	Last date for submission of claims	8th May, 2024
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	a) Web link : <a href="https://ibbi.gov.in/downloadform.html">https://ibbi.gov.in/downloadform.html</a> Physical Address: N.A.

Notice is hereby given that the National Company Law Tribunal, Kolkata Bench has ordered the commencement of a corporate insolvency resolution process of the **RSI Private Limited on 24th April, 2024.**

The creditors of **RSI Private Limited** are hereby called upon to submit their claims with proof on or before **8 th May 2024** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.-NIL

**Submission of false or misleading proofs of claim shall attract penalties.**

**PRATAP MUKHERJEE**  
**INTERIM RESOLUTION PROFESSIONAL,**  
**RSI PRIVATE LIMITED**  
IBBI/IPA-001/IP-P02515/2021-2022/13851  
27A, Bhattacharjee Para Road Paschim Barisha  
P.O. - Thakurpukur, Kolkata - 700063, West Bengal  
AFA Valid upto – 20/10/2024  
Cell : 9433169214 /9674795648

Date : 26th April, 2024  
Place : Kolkata  
Email : [ibc.rsip ltd@gmail.com](mailto:ibc.rsip ltd@gmail.com), [pratapmukherjee62@gmail.com](mailto:pratapmukherjee62@gmail.com)